

Out of the total length of about 1642 miles of the link, only a length of 677 miles is expected to be a canal, the remaining length being along rivers and streams.

It is not the intention that the National Water Grid should supplant projects in Northern, Western or any other part of India, which on the other hand should be carried out as quickly as possible all over the country. The link has been proposed only to supplement the country's water utilisation of large rivers like the Ganga etc., which may be surplus to the needs of the river basins themselves and which would otherwise flow waste to the sea. It is assessed that by about the turn of the century there will be great need for such transfer of waters and steps have to be taken in time to investigate and implement the necessary projects for a National Water Grid.

#### Uniform Civil Code

3946 SHRI D B CHANDRA GOWDAD Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether a Uniform Civil Code covering all Indian citizens irrespective of caste, creed or religion has been suggested by eminent Lawyers and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) (a) Yes, Sir

(b) The Government do not have any proposal now for enacting a Uniform Civil Code.

**रेल कर्मचारियों को बोनस देने की मांग**

3947. श्री ओंकार लाल बोरवा :

श्री हरी सिंह :

क्या रेल मंत्री यह बताने की कृपा करेंगे

कि क्या अखिल भारतीय रेलवे कर्मचारी फंडेशन न भी बोनस अधिनियम अन्तर्गत कर्मचारियों को 8 33 प्रतिशत बोनस दिए जाने की मांग की है ?

**रेल मंत्री (श्री टी० ई० पाई)**

जी हाँ।

#### Conversion of Private Sector Caustic Soda Plant in North Kanara, District (Mysore) into Joint Sector Plant

3948 SHRI B V NAIK Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether there is any proposal for the conversion of private sector plant for production of Caustic Soda in the District of North Kanara in Mysore State into a joint sector plant and

(b) if so the steps taken by Government in this regard

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) (a) There is no proposal with the Central Government for the conversion of private sector plant for production of Caustic Soda in the District of North Kanara in Mysore State into a joint sector plant

(b) Does not arise

#### • Non-implementation of Sharda Act and the Act to prohibit Dowry

3949 SHRI SOMCHAND SOLANKI Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether the Sharda Act and the Act to prohibit Dowry which were passed long ago are not being implemented properly; and

(b) if so, the steps being taken by Government for proper implementation of the provisions of the Acts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) (a) The administration of the Child Marriage Restraint Act, 1929 (popularly known as Sharda Act) and of the Dowry Prohibition Act, 1961, is primarily the concern of the State Governments. No complaint that the two Acts are not being implemented properly has been received.

(b) Does not arise.

बी क्षेत्र में परमाणु बिजलीघर की स्थापना के लिए माग

1950 श्री रामावतार शास्त्री :  
श्री समर गुह :

क्या सिचाई और बिद्युत् मंत्री यह बताने की इच्छा करते हैं कि

(क) क्या पूर्वी क्षेत्र बिहार, पश्चिम बंगाल और उड़ीसा के मुख्य मंत्रियों को एक बैठक नवम्बर 19 दस रातों में हुई थी जिसमें केंद्रीय सिचाई और बिद्युत् मंत्री भी उपस्थित थे।

(ख) यदि हाँ तो उस बैठक में पूर्वी क्षेत्र में एक परमाणु बिजली घर स्थापित करने के लिए संसममत माग की गई थी और

(ग) यदि हाँ तो हम बाने में सरकार की क्या प्रतिक्रिया है।

सिचाई और बिद्युत् मंत्रालय में उपस्थित (श्री बंजनाथ कुरील) (क) और (ख) पूर्वी क्षेत्र (बिहार, पश्चिम बंगाल और उड़ीसा) के मुख्यमंत्रियों ने केंद्रीय सिचाई और बिद्युत् मंत्री के साथ 9 नवम्बर, 1972 को एक बैठक के दौरान यह सुझाव दिया था कि पूर्वी क्षेत्र में एक परमाणु बिद्युत् केंद्र स्थापित किया जाए।

(ग) इस समय इस क्षेत्र में परमाणु सयंत्र प्रतिष्ठापन करने के लिए परमाणु ऊर्जा विभाग का कोई प्रस्ताव नहीं है।

### Execution of Hemavathy, Upper Krishna and Malaprabha Projects

3951 SHRI K LAKKAPPA Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether the Union Government are responsible for defective planning and acceptance of defective tenders for the Hemavathy Upper Krishna and Malaprabha Project which have caused delay in their execution

(b) if not the authorities responsible therefor and

(c) the steps being taken by Government to help the State Government in completing the above project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREFI) (a) to (c) Irrigation is a State subject and Irrigation projects are therefore planned, investigated, designed, constructed, operated and maintained by the concerned State Governments.

No request for any technical assistance has been received for the Upper Krishna and Malaprabha projects which are being constructed by the State Government as part of their developmental plans. The Hemavathy project has not been accepted so far for inclusion in the developmental plans of Mysore.

Central financial assistance to States is provided in the form of block loans and grants for the State Plans as a whole and is not related to any individual head of development, or projects. The Fourth Plan outlay for Mysore is Rs 350 crores, out of which Central assistance is Rs 178 crores.